

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

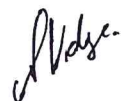
PETITION NUMBER : TCP/271/ (IB)/2017

NAME OF THE PETITIONER(S) : ULTRATECH CEMENT LTD

NAME OF THE RESPONDENT(S) : LAND MARK HOUSING PROJECTS CHENNAI PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Ms. A. Kidy a & Ms. B. Shakthi Priya for M/s. King & Partridge.	Counsel for Petitioner.	
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ORDER

Counsel for petitioner present. No representation on behalf of the respondents. Counsel for petitioner submitted that the statutory notice has already been issued and after issuing the notice there has been confirmation by the corporate debtor. However, there is no representation on behalf of the respondents. The Registry is directed to send notice to the respondents. Counsel for petitioner is also directed to cause private notice on the respondents, send a copy to the petition alongwith the notice and file proof of sending and effecting service of notice by way of an affidavit by the next date of hearing. Counsel for petitioner is directed to file an affidavit and bank statement as per Sec.9 (3) (b) & (c) of IB Code, 2016. Put up on 21.07.2017 at 2.30 P.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)